

**HARYANA VIDHAN SABHA**

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 25<sup>TH</sup> AUGUST, 2025 AT 02.00 P.M.**

**I. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

**II. ZERO HOUR**

**III. CALLING ATTENTION NOTICES.**

(i)	<b><u>Calling Attention Notice No. 12</u></b> notice given by <b>1. Shri Arjun Chautala, MLA;</b> <b>2. Shri Aditya Devilal, MLA</b>	Regarding waterlogging problem in several districts of the State, including Rohtak, Bhiwani and Hisar which has caused damage to crops.
	<b><u>Calling Attention Notice No. 24</u></b> notice given by <b>1. Shri Mamman Khan, MLA;</b> <b>2. Mohammad Ilyas, MLA</b> clubbed with Admitted Calling Attention Notice No. 12	The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 12.
	<b><u>Calling Attention Notice No. 29</u></b> notice given by <b>Shri Aftab Ahmed, MLA,</b> clubbed with Admitted Calling Attention Notice No. 12	The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 12.
	<b><u>Calling Attention Notice No. 34</u></b> notice given by <b>Shri Balram Dangi, MLA,</b> clubbed with Admitted Calling Attention Notice No. 12	The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 12.
(ii)	<b><u>Calling Attention Notice No. 5</u></b> notice given by <b>Shri Shishpal Keharwala, MLA</b>	Regarding irregularities in CET examination and disparity in Paper Level.

**IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALLMENT) FOR THE YEAR 2025-2026 AND THE REPORT OF THE COMMITTEE ON ESTIMATES THEREON THROUGH NEVA PORTAL.**

(i)		THE FINANCE MINISTER		to present the Supplementary Estimates (First Installment) 2025-2026.
(ii)		THE CHAIRPERSON, COMMITTEE ON ESTIMATES		to present the Report of the Committee on Estimates on the Supplementary Estimates (First Installment) 2025-2026.

**V. SUPPLEMENTARY ESTIMATES (FIRST INSTALLMENT) 2025-2026.**

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a supplementary sum not exceeding <b>₹4,31,00,000/-</b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2026 in respect of Demand No. <b><u>1 - Vidhan Sabha.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 1-3
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Demand No. 2	A MINISTER	to move that a supplementary sum not exceeding <b>₹5,00,00,000/-</b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2026 in respect of Demand No. <b><u>2 - Governor and Council of Ministers.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 4-5
Demand No. 3	A MINISTER	to move that a supplementary sum not exceeding <b>₹201,70,00,000/-</b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2026 in respect of Demand No. <b><u>3 - General Administration/ Elections.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 6-9
Demand No.4	A MINISTER	to move that a supplementary sum not exceeding <b>₹132,00,00,000/-</b> for Revenue expenditure and <b>₹1,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b><u>4 - Revenue &amp; Disaster Management/ Fire Office (Fire Services)/Excise &amp; Taxation.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 10-13
Demand No. 5	A MINISTER	to move that a supplementary sum not exceeding <b>₹58,53,00,000/-</b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b><u>5 - Home / ( Home Guard &amp; Civil Defence ) / Jails ( Prisons ) / Administration of Justice ( High Court / Prosecution / AGOT / Legal Services Authority).</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 14-22
Demand No. 6	A MINISTER	to move that a supplementary sum not exceeding <b>₹1,68,00,000/-</b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b><u>6 – Finance and Institutional Finance &amp; Credit Control/ Supplies &amp; Disposals/ Planning and Statistics (DESA).</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 23-26
Demand No. 7	A MINISTER	to move that a supplementary sum not exceeding <b>₹161,00,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b><u>7 - Loans and Advances by State Government.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 27-29

Demand No. 10	A MINISTER	to move that a supplementary sum not exceeding <b>₹102,03,00,000/-</b> for Revenue expenditure and <b>₹210,00,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>10 - <u>Agriculture and Farmers' Welfare / Horticulture / Animal Husbandry and Dairying Development / Fisheries / Mines and Geology / Environment, Forest and Wildlife.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 30-39
Demand No. 11	A MINISTER	to move that a supplementary sum not exceeding <b>₹500,00,00,000/-</b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>11- <u>Co-operation / Food Civil Supplies and Consumer Affair.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 40-41
Demand No. 12	A MINISTER	to move that a supplementary sum not exceeding <b>₹171,00,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>12 - <u>Education ( Secondary / Elementary ) / Higher Education (Higher, Technical, Science &amp; Technology) / Women and Child Development.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 42-45
Demand No. 14	A MINISTER	to move that a supplementary sum not exceeding <b>₹1106,88,00,000/-</b> for Revenue expenditure and <b>₹120,00,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>14 - <u>Health / Medical Education &amp; Research / AYUSH / Food and Drugs Administration.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 46-52
Demand No. 15	A MINISTER	to move that a supplementary sum not exceeding <b>₹1,42,00,000/-</b> for Revenue expenditure and <b>₹1,15,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>15 - <u>Labour / Youth Empowerment &amp; Entrepreneurship (Skill Development &amp; Industrial Training, Employment, Youth Affair).</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 53-55
Demand No. 16	A MINISTER	to move that a supplementary sum not exceeding <b>₹68,60,000/-</b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>16 - <u>Social Justice, Empowerment /Welfare of Schedule Castes and Backward Classes &amp; Antodaya (SEWA) / Welfare of Ex-servicemen.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 56-57

Demand No. 17	A MINISTER	to move that a supplementary sum not exceeding <b>₹163,94,12,000/-</b> for Revenue expenditure and <b>₹1044,63,21,881/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>17 - <u>Public Works (Building and Roads)/ Transport/ Civil Aviation.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 58-72
Demand No. 18	A MINISTER	to move that a supplementary sum not exceeding <b>₹30,00,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>18 - <u>Information, Public Relation, Language and Culture/Printing &amp; Stationery.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 73-74
Demand No. 19	A MINISTER	to move that a supplementary sum not exceeding <b>₹80,00,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>19 - <u>Energy Department (Power, New and Renewable Energy)/ Industries &amp; Commerce/ MSME/ Irrigation and Water Resources.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 75-77
Demand No. 20	A MINISTER	to move that a supplementary sum not exceeding <b>₹362,56,00,000/-</b> for Revenue expenditure and <b>₹393,40,00,000/-</b> for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>20 - <u>Town &amp; Country Planning / Urban Estates (Urban Development) / Urban Local Bodies (Local Government) / Development and Panchayat (Rural Development) / Public Health Engineering.</u></b>	Supplementary Estimates 2025-26 (1 <sup>st</sup> Installment) Page No. 78-90

**VI. OFFICIAL RESOLUTION**

**A MINISTER to move-** “that WHEREAS, the Code of Criminal Procedure (Haryana Amendment) Bill, 2022 was passed by the State Legislature vide Bill No. 19-H.L.A. of 2022 to amend the Code of Criminal Procedure, 1973, in its application to the State of Haryana to incorporate provisions regarding bail to the approver thereto;

AND WHEREAS, the said Bill was presented to the Governor of Haryana in compliance of the provisions contained in article 200 of the Constitution of India for giving his assent thereto;

AND WHEREAS, the Governor reserved the said Bill for the consideration of the President of India under article 201 of the Constitution of India;

AND WHEREAS, the Code of Criminal Procedure (Haryana Amendment) Bill, 2022 was sent to the Ministry of Home Affairs, Government of India for assent of the President of India. In the meantime, three new criminal laws namely the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023), the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) and the Bharatiya Sakshya Adhinyam, 2023 (Central Act 47 of 2023) have been implemented from the 1<sup>st</sup> July, 2024 to replace the Indian Penal Code, 1860 (Central Act 45 of 1860), Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and Indian Evidence Act, 1872 (Central Act 1 of 1872). Therefore, the State Government has decided to withdraw the Code of Criminal Procedure (Haryana Amendment) Bill, 2022;

And whereas, the Chief Minister while exercising the power of the Council of Ministers has decided to withdraw the Code of Criminal Procedure (Haryana Amendment) Bill, 2022.

Now, therefore, in pursuance of the provisions contained in articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Code of Criminal Procedure (Haryana Amendment) Bill, 2022.”

VII. LEGISLATIVE BUSINESS.

(i) (Bills to be introduced)

1. The Haryana Goods and Services Tax (Amendment) Bill, 2025	A MINISTER	to introduce the Haryana Goods and Services Tax (Amendment) Bill.
2. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2025	A MINISTER	to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill.

(ii) (Bills for consideration and passing)

1. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2025	A MINISTER	to move that the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once;  Also to move that the Bill be passed.
2. The Haryana Backward Classes Commission (Amendment) Bill, 2025	A MINISTER	to move that the Haryana Backward Classes Commission (Amendment) Bill be taken into consideration at once;  Also to move that the Bill be passed.
3. The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Amendment Bill, 2025	A MINISTER	to move that the Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area (Special Provisions) Amendment Bill be taken into consideration at once;  Also to move that the Bill be passed.

CHANDIGARH:  
THE 24<sup>TH</sup> AUGUST, 2025.

RAJIV PRASHAD,  
SECRETARY.